

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 105
ANSWERED ON 2ND FEBRUARY, 2017

REGISTRATION OF VEHICLES IN METROS

105. SHRI SATAV RAJEEV:
SHRI DHANANJAY MAHADIK:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government is considering a proposal to allow registration of vehicles in Metros only after production of parking space availability certificates, if so, the details thereof;
- (b) whether the Ministry has discussed the matter of eliminating parking woes with the Urban Development Ministry, if so, the details thereof;
- (c) whether the Government is planning to start a mobile app where people could post photos of vehicles parked at unauthorized spaces or on roads after which police could issue challans to the traffic rule violators, if so, the details thereof; and
- (d) the other steps taken by the Government to create more infrastructure for parking of vehicles?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) to (c) No, Madam. There is no such proposal under consideration in this Ministry.

(d) Section 117 of Motor Vehicles Act, 1988 (MV Act), vests powers to the State Governments to determine places at which motor vehicles may stand in the States. Section 138(e) of MV Act empowers State Government to maintain and manage parking places and stands and the fees, if any, which may be charged for their use.
